

NOTIFICATIONS UNDER CENTRAL EXCISE
RULES AND FINANCE ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY): I beg to
lay on the Table:

(1) A copy of the Notification No. G.S.R. 77(E) (Hindi and English versions) published in Gazette of India dated the 23rd February, 1982 together with an explanatory memorandum regarding continuance of concessional rate of duty to matches manufactured in the cottage sector, including Khadi and Village Industries Commission units beyond 31st March, 1982, issued under the Central Excise Rules, 1944. [*Placed in Library. See No. LT—3377/82.*]

(2) A copy of Notification No. G.S.R. 55(E) (Hindi and English versions) published in Gazette of India dated the 10th February, 1982 together with an explanatory memorandum exempting the members of delegations from the countries mentioned in the Schedule to the Notification participating in the Developing Countries Conference in New Delhi from payment of foreign travel tax leviable under section 35(1) of the Finance Act, 1979, under section 41 of the said Act. [*Placed in Library. 3378/82.*]

REPORT OF AND STATEMENT RE. SOCIETY
FOR NATIONAL INSTITUTE OF PHYSICAL
EDUCATION AND SPORTS, PATIALA FOR
1980-81

THE DEPUTY MINISTER IN THE
MINISTRIES OF EDUCATION AND
CULTURAL AND SOCIAL WELFARE
(SHRI P. K. THUNGON): I beg to
lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1980-81 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institutes of Physical Education and Sports, Patiala for the year 1980-81.

[*Placed in Library. See No. LT—3379/82.*]

ELECTION TO COMMITTEE

INDIAN COUNCIL OF AGRICULTURAL
RESEARCH

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move:—

“That in pursuance of Rule 4(vii) read with Rule 10 of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Indian Council of Agricultural Research for the unexpired portion of the term *vice* Shri Jyotirmoy Bosu died.”

MR. SPEAKER: The question is:

“That in pursuance of Rule 4(vii) read with Rule 10 of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Indian Council of Agricultural Research for the unexpired portion of the term *vice* Shri Jyotirmoy Bosu died.”

The motion was adopted.